

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
15-07-2024 AT 10:30 AM**

CP (IB) No. 395/95/HDB/2022
u/s. 95 of IBC, 2016

IN THE MATTER OF:

State Bank of India

...Petitioner

AND

Mr. Vangala Bikshapathi
(M/s. Maruthi Tubes Private Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

No representation for the petitioner. Resolution Professional called absent.
Learned Counsel Dr SV Rama Krishna, for Personal Guarantor present through
Video Conference.

The directions of this Tribunal not complied. Hence, opportunity closed.
Later proxy counsel Mr Shaik Ghouse present and stated that he is representing
on behalf of Resolution Professional as stated that the Resolution Professional
has gone through a small surgery, hence he is unable to attend the court today.
For arguments, call on 31.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)